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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 485/2002

New Delhi, this the 6th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Sh. Govindan S.Tampi, Member (A)

Nand Lal Gupta, S/o Sh. Radha Lal  
Chief Goods Supervisor, Sonepat  
Delhi Division of Northern Railway,  
New Delhi.

...Petitioner  
(By Advocate Sh. Pratap Rai)

V E R S U S

1. Union of India through  
the General Manager, Northern Railway,  
Baroda House, New Delhi - 110 001.

...Respondents  
(By Advocate Sh. Rajender Khatter)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

Sh. Rajender Khatter, ld. counsel submits a copy of the order issued by the respondents dt. 11-9-2002, copy placed on record.

2. By this order, the impugned punishment of withholding of increments temporarily (WIT) for three years awarded to the applicant by impugned order dt. 7-9-2001 and rejection of his appeal have been withdrawn and the punishment has been converted to one of 'Censure'.

3. In view of the above facts and the aforesaid order passed by the respondents dt. 11-9-2002, we agree with the submissions of the ld. counsel for the respondents that this OA has become infructuous.

4. OA is accordingly disposed of as having become infructuous. No order as to costs.

(Govindan S.Tampi)  
Member (A)

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

(V.L.S.)